

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Customs Appeal No. 86699 of 2016

[Arising out of Order-in-Original No. COMMR/AKG/13/2016/ADJN. ACC(X) dated 31.03.2016 passed by the Commissioner of Customs-IV, Air Cargo Complex-Export, Mumbai Zone-III.]

M/s. S Vinodkumar Diamonds Pvt. Ltd.Appellant

VERSUS

Commissioner of Customs-IV, (Air Cargo Complex-Export), Mumbai Zone-IIIRespondent

APPEARANCE:

Shri Jhamman Singh, Advocate for the Appellant

Shri Shambhoo Nath, Special Counsel, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

Date of Hearing: 19.12.2025
Date of Decision: 25.02.2026

The appeal is allowed. For order, see order in Customs Appeal No. 86896 of 2016.

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

Prasad